

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.248/MP/2016
Alongwith I.A. No.64/2016**

Subject : Petition for set-aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).

Date of hearing : 29.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Kudgi Transmission Limited (KTL)

Respondents : BESCOM and Others

Parties present : Shri E.Shreyas, Advocate, KTL
Ms. Pratiksha Mishra, Advocate, BESCOM

Record of Proceedings

Learned proxy counsel for the petitioner submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter.

2. Learned counsel for BESCOM submitted that the petitioner has not filed the rejoinder to the reply filed by BESCOM and the requisite information called by the Commission vide RoP dated 9.2.2017. Learned counsel for BESCOM requested the Commission to direct the petitioner to file the rejoinder as well as the requisite information called by the Commission.

3. After hearing the learned counsels for both the parties, the Commission directed the petitioner to submit on affidavit by 29.9.2017, the requisite information and rejoinder, with an advance copy to the respondents. The Commission directed that due date of filing the information and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 26.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

